

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2050

ANSWERED ON:05.12.2012

RESTRICTION ON RTI IMPLEMENTATION

Das Gupta Shri Gurudas;Lingam Shri P.;Singh Shri Rakesh;Sudhakaran Shri K.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether demand is being made to expand the ambit of the Right to Information;
- (b) if so, the fields for which demands are being made for their inclusion;
- (c) whether any decision has been taken by the Government in this regard and if so, the details thereof;
- (d) whether the Government proposes to limit or reduce the ambit of the RTI Act; and
- (e) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Requests have been received from various quarters and RTI activists for bringing private banks, private corporations, Public Private Partnership (PPP) Project, media, education institutions, etc. under the purview of the RTI Act, 2005.

(c): The RTI Act, 2005 is applicable to public authorities as defined under Section 2(h) of the Act, which include bodies owned, controlled or substantially financed by the Government and non-Government organizations substantially financed directly or indirectly by funds provided by the appropriate Government. Further, as per Section 2(f) of the Act, information relating to any private body, which can be accessed by public authority under any other law for the time being in force, is already within the purview of the RTI Act, 2005.

(d) & (e): There is no proposal to limit or reduce the ambit of the RTI Act with regard to the private entities.